

**Compliance Report of Hon'ble NGT's Orders of July 22, 2019**

**Original Application No. 453 of 2013**

**And**

**Original Application No. 111 of 2014**

**And**

**Original Application No. 113 of 2014**

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I, Ashutosh Prasad, son of Late Madan Prasad, aged about 59 years, R/O-Astha Regency, Post- Hethal, P.S.- Sukhdeo Nagar, Dist.- Ranchi, State-Jharkhand do hereby solemnly affirm and state as under:

That I am posted as Additional Director, Mines (HQ), Directorate of Mines, Department of Mines and Geology, Government of Jharkhand and as such I am well aware of the facts and circumstances and duly authorized to file the compliance report as directed vide Hon'ble Tribunal's order dated 22.07.2019.

**(1).** The direction given by Hon'ble National Green Tribunal, New Delhi order dated 22.07.2019 in O.A No. 453/2013, 111/2014 & 113/2014 is as under:-

" Since almost one year has passed after the directions issued by this Tribunal, we now expect that the Chief Secretary of the State to oversee and particularly ensure setting up of fencing with barbed wires, retaining wall and other steps, including those mentioned in Para 3 of the report as follows :-

*"3. .... works like coir matting in dump area, barbed wire and trench fencing, construction of check dams, erection of display boards, retaining wall, plantation and medical check-ups. The total financial outlay of all works that were provided for was Rupees 13.45 crore (Annexure-III). The Detailed Project was sent by the Department of Forest to Department of Mines on 01.01.2019.*

**(2).** As informed to the Hon'ble Tribunal in the affidavit dated 30.04.2019, a committee under chairmanship of Divisional Commissioner, Kolhan was notified on 29.04.2019 for implementation of DPR. Notification dated 29.04.2019 is annexed and marked as Annexure-I.

**(3).** Committee constituted under chairmanship of Divisional Commissioner, Kolhan convened its first meeting on 14.06.2019 for implementation of DPR by classifying them into actionable jobs and fixed the responsibility of the different

department (copy of proceeding of meeting under chairmanship of Divisional Commissioner, Kolhan dated 14.06.2019 is annexed and marked as Annexure-II).

**(4).** For execution of different works as mentioned in the DPR, Divisional Commissioner, Kolhan Sought approval of the Government on following vide letter no. 851, dated-28.06.2019. (Copy of the same is annexed and marked as Annexure-III).

*" To expedite the execution process of rehabilitation and reclamation works and hence, comply with the directions given by Hon'ble National Green Tribunal, it was decided in the meeting that at present, cost for execution of DPR shall be made available from District Mineral Foundation Trust (DMFT). Later, the same cost shall be recovered and reimbursed to DMFT from the organization/ agency concerned as directed by Hon'ble National Green Tribunal.*

*Approval of Govt. on the same is solicited."*

**(5).** The clarification/ instruction with respect to use of DMFT fund for implementation of DPR and recovery/ reimbursement etc. was sent vide letter no.- 1427 dated 28.08.2019 to Divisional Commissioner, Kolhan. (Copy of the same is annexed and marked as Annexure-IV).

In the afore mentioned letter it is also mentioned that Mines Department does not have expertise for Coir matting and Soil Capping in the dump area and Mines Department is also not Works Department, hence work can be assigned to other competent department/ agency having expertise for the same.

**(6).** The following projects have been approved under DMFT as communicated vide letter no. 471 dated 22.10.2019 of Deputy Development Commissioner cum Member Secretary, DMFT, Chaibasa, West Singhbhum and SOF prepared by District Magistrate cum Deputy Commissioner, Chaibasa communicated vide letter no.- 3051 dated 24.10.2019:

- Coir Matting in dump area
- Soil Capping in dump area
- Barbed wire fencing with R.C.C. around pole around raiyati land where asbestos dump deposited (2.6 km)
- Repairing of approach road (Murram road) including culverts, causeways etc.
- Trench fencing along forest boundary
- Display of Boards

- Plantation in degraded forest in the vicinity
- Seed sowing with earth/ dung balls
- Seed spreading in dump area
- Health checkups for 129 inhabitants in association with “Johar Sanstha”
- Guard wall along dump area (Administrative sanction shall be granted after approval from the Competent Authority since the project cost is being INR 9.0 crores)

Apart from DMFT following projects have been taken up for the wellness of the inhabitants under other schemes:

- Health Centre, Bada Lagiya Panchayat near abandon asbestos mines is being upgraded to Health Wellness Centre by Department of Health at a cost of INR 6.0 Lakhs.
- With refence to the Health Wellness Centre being upgraded through BRGF account, four additional rooms are being constructed at a cost of INR 13 Lakhs so that 12- 14 health staffs can stay there, and Health Wellness Centre is managed properly and smoothly.
- Dug- dugri (drum) was played among the residents in HO language (Local language) for awareness and objection complaints if any they have.
- District administration had received 351 complaints application regarding various issues of the villagers. Those issues are being readdressed.
- Health camps were organized for 03 days in adjacent 03 villages and Health check- ups was conducted for 298 persons.

Letter no. 471, dated 22.10.2019 of Deputy Development Commissioner cum Member Secretary, DMFT, Chaibasa, West Singhbhum is annexed and marked as Annexure-V.

**(7).** For the compliance of the order passed by Hon’ble NGT in O.A. No. 453/ 2013, on 22.07.2019 a meeting was convened on 24.10.2019 under the Chairmanship of Chief Secretary, Government of Jharkhand to review the progress made in execution of DPR and other programs. Following decisions were taken in that meeting:

1. For the speedy implementation and supervision of the scheme sanctioned for the Reclamation and Rehabilitation of RORO abandoned asbestos mines a committee is to be constituted under the Chairmanship of Deputy Commissioner, West Singhbhum in which Divisional Forest Officer,

Chaibasa forest division and District Mining Officer, Chaibasa will be the member.

2. In compliance of the order passed in aforementioned O.A. by Hon'ble NGT on 14/08/2018, Jharkhand State Pollution Control Board (JSPCB) is to make an assessment on environmental damage and submit a report on assessment of environmental compensation to Department of Mines & Geology so that the same can be recovered from the then lease holder.
3. All works mentioned in the DPR to be carried out at the earliest except construction of Retaining toe Wall. The necessity of construction of Retaining toe Wall shall be re- visited specially keeping in mind the other alternatives available.
4. District Administration has received 351 complain applications regarding various issues from the environmentally affected people of RORO abandoned asbestos mines and issues are being redressed. Deputy Commissioner, West Singhbhum has been directed to dispose the applications in the light of NGT orders in aforementioned O.A.

From the perusal of the aforementioned action taken by the Govt. of Jharkhand it may be seen that Govt. of Jharkhand is committed to ensure that full compliance of the directions of Hon'ble NGT passed in O.A. No. 453/ 2013, 111/ 2014 & 113/ 2014 is achieved within the shortest possible time.

झारखण्ड सरकार  
खान एवं भूतत्व विभाग

पत्रांक-ख०नि०(विविध)-02/2015 1780 /एम०, राँची, दिनांक- 30.10.19

प्रेषक,

कुमुद सहाय  
सरकार के संयुक्त सचिव

सेवा में,

श्री आशुतोष प्रसाद  
अपर निदेशक, खान (मु०)  
झारखण्ड, राँची।

विषय :- **Original Application No. 453/2013 Kalyan Ban Singh & Ors-Vrs-HIL Ltd. & Ors, Original Application No. 111/2014 Environics Trust -Vrs- Union of India & Ors, Original Application No. 113/2014 Amar Singh-Vrs-Union of India & Ors में दिनांक-22.07.2019 को पारित आदेश के आलोक में Compliance Report File करने के संबंध में।**

महाशय,

निदेशानुसार उपर्युक्त विषयांकित वाद में माननीय नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली द्वारा दिनांक-22.07.2019 को पारित आदेश के आलोक में मुख्य सचिव, झारखण्ड द्वारा अनुमोदित Compliance Report (छायाप्रति संलग्न) माननीय नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली को उनके ई-मेल आई०डी० (judicial-ngt@gov.in) में ई-मेल करने हेतु आपको प्राधिकृत किया जाता है।

**अनुलग्नक-यथोक्त।**

विश्वासभाजन

(कुमुद सहाय)

30.10.19

(कुमुद सहाय)

सरकार के संयुक्त सचिव

वन, पर्यावरण एवं जलवायु परिवर्तन विभाग

अधिसूचना

संचिका संख्या-7/पर्या0प्रदू0 (वाद)-19/2018- 1557 व0प0, राँची दिनांक- 29-04-19

विषयक वाद O.A No-453/2013, O.A No-111/2014 & O.A No-113/2014 में माननीय नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली द्वारा दिनांक-14.08.2018 के पारित आदेश के आलोक में Abandoned Asbestos Mines के rehabilitation and reclamation हेतु Action Plan का सूत्रण एवं कार्यान्वयन के लिए समिति निम्न रूपेण गठित किया जाता है :-

1.	प्रमण्डलीय आयुक्त, कोल्हान प्रमण्डल, चाईबासा।	-	अध्यक्ष
2.	उपायुक्त, पश्चिमी सिंहभूम, चाईबासा।	-	सदस्य
3.	केन्द्रीय प्रदूषण नियंत्रण पर्षद, नई दिल्ली द्वारा मनोनीत सदस्य।	-	सदस्य
4.	ISM, Dhanbad द्वारा मनोनीत सदस्य।	-	सदस्य
5.	खान सुरक्षा महानिदेशालय द्वारा मनोनीत सदस्य।	-	सदस्य
6.	ICMR-NIOH द्वारा मनोनीत सदस्य।	-	सदस्य
7.	वन प्रमंडल पदाधिकारी, चाईबासा वन प्रमंडल, चाईबासा।	-	सदस्य
8.	उप निदेशक, खान, कोल्हान, पश्चिमी सिंहभूम।	-	सदस्य
9.	क्षेत्रीय पदाधिकारी, जमशेदपुर, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद। (सदस्य सचिव, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद, राँची द्वारा मनोनीत)।	-	सदस्य

समिति माननीय नेशनल ग्रीन ट्रिब्यूनल के पारित आदेशों के अनुपालन में कार्रवाई सुनिश्चित करेगी।

झारखण्ड राज्यपाल के आदेश से,

h 9/4/19  
(सुनील कुमार)

विशेष कार्य पदाधिकारी

ज्ञापांक-7/पर्या0प्रदू0 (वाद)-19/2018- 1557 व0प0, राँची दिनांक- 29-04-19  
प्रतिलिपि:-अधीक्षक, राजकीय मुद्रणालय, डोरण्डा, राँची को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

अनुरोध है कि गजट की 100 अतिरिक्त प्रतियाँ प्रकाशनोपरान्त उपलब्ध कराने की कृपा की जाय।

h 9/4/19  
विशेष कार्य पदाधिकारी

65

ज्ञापांक-7/पर्या0प्रदू0 (वाद)-19/2018- 1557 व0प0, राँची दिनांक- 29-04-19

प्रतिलिपि-केन्द्रीय प्रदूषण नियंत्रण पर्वद, नई दिल्ली/सचिव, खान एवं भूतत्व विभाग, झारखण्ड, राँची/प्रमण्डलीय आयुक्त, कोल्हान प्रमण्डल, चाईबासा/उपायुक्त, पश्चिमी सिंहभूम/श्रीमती रीता साहा, वैज्ञानिक-D क्षेत्रीय निदेशालय (पूर्वी), केन्द्रीय प्रदूषण नियंत्रण पर्वद, कोलकाता/Prof. Biswajit Paul, Associate Professor, Department of Environmental Engineering, Dhanbad/Director of Mines Safety, Chaibasa Region, Chaibasa-833201/वन प्रमण्डल पदाधिकारी, चाईबासा वन प्रमण्डल, चाईबासा/Dr. Asim Saha, Scientist E ROHC (E), ICMR-NIOH/सदस्य सचिव, झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद के द्वारा नामित क्षेत्रीय पदाधिकारी, झारखण्ड को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

29/4/19  
विशेष कार्य पदाधिकारी

pdfelement

## ANNEXURE - II

by  
~~Annex II~~

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Proceedings of Meeting under the chairmanship of Divisional Commissioner, Kolhan division, Chaibasa held on 14.06.2019 regarding formulation and execution of action plan for rehabilitation and reclamation of abandoned asbestos mines, Roro.

A 9 member committee has been constituted by Department of Forest, Environment and Climate Change, Government of Jharkhand under the chairmanship of Divisional Commissioner, Kolhan division, Chaibasa to formulate and execute an action plan for rehabilitation and reclamation of abandoned asbestos mines, Roro as per direction given by Honorable National Green Tribunal, New Delhi (ref. O.A No-453/2013, O.A No-111/2014, O.A No-113/2014) dated -14.08.2018.

In the above said matter, a meeting has been convened on 14.06.2019 at 11:00 A.M by Divisional Commissioner, Kolhan division, Chaibasa in the conference hall of Divisional Commissioner office, Kolhan Division, Chaibasa

Leading upto the meeting, a physical inspection of Roro mines was undertaken on 13.06.2019 by Divisional Commissioner, Kolhan division, Chaibasa accompanied by Divisional Forest officer, Chaibasa Forest Division. Other committee members also visited Roro mines on 14.06.2019 at 6:00 A.M for physical inspection.

On 14.06.2019, at the convened meeting, following members were present:

1. Divisional Commissioner, Singhbhum (Kolhan) Division, Chaibasa
2. Deputy Commissioner, West Singhbhum, Chaibasa
3. Divisional Forest Officer, Chaibasa forest division, Chaibasa.
4. Susmita Ekka, Scientist -D, Regional Directorate East, Central Pollution Control Board, Kolkata
5. Prof. Biswajit Paul, Associate Professor, Department of environment engineering, IIT (ISM) Dhanbad
6. Director of Mines Safety, Chaibasa Region, Chaibasa
7. Dr. Asim Saha, Scientist- E, ROHC(E), ICMR-NIOS
8. Dy. Director Mines, Singhbhum (Kolhan) Division, Chaibasa
9. Regional Officer, Jharkhand, State pollution control board, Adityapur, Jamshedpur

The following members were called and present as special invitees for the meeting:

1. Civil Surgeon, West Singhbhum, Chaibasa
2. SDM Chaibasa Sadar
3. Binayak Deshpandey, Sr. Environmentalist, Tata Steel, Noamundi

The proceedings of the meeting began with a welcome address by the Chairman to all the members present. The chairman apprised and narrated the importance of meeting to the members and special invitees present. On the direction of chairman, Divisional Forest Officer, Chaibasa forest division provided in detail the description of abandoned Roro mines. IT was

followed by a power-point presentation on "Various practices adopted to reclaim the abandoned mines" by Sr. Environmentalist Binayak Deshpandey.

Subsequently, the members were presented with a Detailed Project Report (DPR) on Rehabilitation of Abandoned Asbestos mines, Village Roro, West Singhbhum, Jharkhand, prepared by Divisional Forest officer, Chaibasa forest division under the guidance of an expert committee constituted under the chairmanship of Principal Chief Conservator of Forest, Jharkhand, Ranchi.

The Committee deliberated in detail the recommendations given under DPR and has agreed upon it, with the liberty to include more items as and when the need arises to facilitate the rehabilitation and reclamation of Roro mines. The following decision has been taken by committee:

1. To implement the proposed activities given under DPR by classifying them into actionable jobs and fixing the responsibility to different departments

S. No.	Job to be undertaken as per DPR	Department responsible for execution
1	Coir Mapping in dump area	Department of Mines
2	Soil capping in dump area	Department of Mines
3	Barbed wire fencing with RCC poles	Public works Department
4	Check Dam, LBCD/iron Gabions, Construction of Nalas	Irrigation Department
5	Retaining toe wall construction	Department of Road
6	Trench fencing along forest boundary	Department of Forest
7	Display of boards	Department of Forest
8	Water holding pond and garland drain	Irrigation Department
9	Plantation in degraded forest in the vicinity	Department of Forest
10	Medical Check up	Department of health
11	Seed Sowing with earth/dung balls	Department of Forest
12	Seed spreading in dump area	Department of Forest
13	Repairing of approach road (Murram including culverts, causeway etc.)	Department of Road
14	Pollution monitoring and testing	Jharkhand state pollution control board, Ranchi CSIR- Central institute of mining and fuel research, Dhanbad, Jharkhand

2. For the purpose of execution of DPR, presently, cost to be incurred shall be made available from District Mineral Foundation Trust (DMFT). Later, the cost will be

recovered and reimbursed to DMFT from the organization/agency concerned as may be directed by NGT.

3. The following activities from DPR are to be taken up on priority basis and shall be executed as early as possible:

S. No.	Immediate Jobs as per DPR	Department responsible for execution
1	Coir Mapping in dump area	Department of Mines
2	Soil capping in dump area	Department of Mines
3	Barbed wire fencing with RCC poles	Public works Department
4	Check Dam, LBCD/iron Gabions, Construction of Nalas	Irrigation Department
5	Trench fencing along forest boundary	Department of Forest
6	Display of boards	Department of Forest
7	Water holding pond and garland drain	Irrigation Department
8	Medical Check up	Department of health
9	Repairing of approach road (Murram including culverts, causeway etc.)	Department of Road
10	Pollution monitoring and testing	Jharkhand state pollution control board, Ranchi CSIR- Central institute of mining and fuel research, Dhanbad, Jharkhand

4. Within next 15 days, a meeting of the responsible departments identified for immediate execution of works enunciated in the DPR shall be convened.
5. As retaining wall/toe wall construction involve huge sum of money (836.55 lakhs), The proposal for the same shall be send to the state government for its approval.
6. Plantation activities as outlined under DPR shall be undertaken only after the mine dump has been stabilized by soil capping and coir mapping works
7. In addition to the periodic camps for medical check-up being organized in vicinity of Roro hills, a community health centre shall be established in the Roro village to provide for effective medical care.
8. Local affected residents shall be informed by way of beating of drums and publishing notice in local newspaper in local language in order to obtain the compensation claims from affected people by district administration.
9. District Agriculture Officer shall assess the impact of asbestos on soil fertility by conducting yield study of crops. and detect any decline in the soil productivity

123

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- 10. Civil surgeon shall conduct study to notice the impact of asbestos on health. Such study shall incorporate a comparative analysis from areas devoid of asbestos.
- 11. Since the concerned mines are located within the forest area, all the works listed down under DPR shall be undertaken under the supervision of Forest department.
- 12. Department of mines shall provide all necessary technical inputs to agency concerned as and when needed by the department responsible for execution.

The meeting concluded with a vote of thanks.

Sd/-  
 Divisional Commissioner,  
 Singhbhum (Kolhan) Division,  
 Chaibasa.

Memo no. 840

Date. 26.06.19

Copy to – Chief Secretary, Govt. of Jharkhand, Ranchi/ Additional Chief Secretary,  
 Deptt. of Forest, Environment & Climate Change, Jharkhand, Ranchi/ PCCF,  
 Jharkhand, Ranchi/ All Concerned officers for information and necessary  
 action please.

  
 26/6/19  
 Divisional Commissioner,  
 Singhbhum (Kolhan) Division,  
 Chaibasa.

~~Annexure III~~  
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28/6/19  
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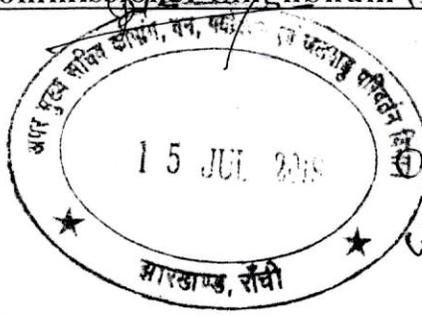
Office of the Divisional Commissioner Singhbhum (Kolhan) Division, Chaibasa

Letter No. 851

Date 28.06.19

From,

Vijoy Kumar Singh, I.A.S  
Divisional Commissioner.



SD [Signature] and [Signature]  
where is this party  
PI discuss  
[Signature]  
15/7/2019

To,

Additional Chief Secretary  
Forest, Environment and Climate Change Department,  
Govt. of Jharkhand  
Ranchi

30/6/19  
h  
13/7/19

**Subject:** Approval of decision taken in meeting held on 14.06.2019 regarding formulation and execution of action plan for rehabilitation and reclamation of abandoned asbestos mines, Roro

**Reference:** 1. Memo No. 840 , dated: 26.06.2019 (Divisional Commissioner, Kolhan division, Chaibasa); 2. Notification No. 1557, dated: 29.04.2019 (Forest, environment and climate change department, Govt of Jharkhand)

Sir,

With reference to above cited subject matter, this is to inform that as per direction given by Honorable National Green Tribunal, New Delhi (ref. O.A No-453/2013, O.A No-111/2014, O.A No-113/2014) dated -14.08.2018, a meeting was held on 14.06.2019 under the chairmanship of undersigned to take decisions regarding formulation and execution of action plan for rehabilitation and reclamation of abandoned asbestos mines, Roro.

The detailed proceeding of meeting has already been sent to you for your kind information and necessary action (via Memo No. 840, dated: 26.06.2019).

To expedite the execution process of rehabilitation and reclamation works and hence, comply with the directions given by Honorable National Green Tribunal, it was decided in the meeting that at present, cost for execution of DPR shall be made available from District Mineral Foundation Trust (DMFT). Later, the same cost shall be recovered and reimbursed to DMFT from the organization/agency concerned as directed by Honorable NGT.

Approval of Govt. on the same is solicited.

Your faithfully

[Signature]  
28/6/19  
Divisional Commissioner.

Memo No. 851

Date 28.06.19

Copy to: Chief Secretary to the Govt. of Jharkhand. Ranchi for information

आपर मुख् सचिव कोरान्  
वन, पर्यावरण एवं जलवायु परिवर्तन विभाग,  
सं. 2988  
15 JUL 2019

[Signature]  
28/6/19  
Divisional Commissioner.

# Annexure - IV

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192

192

## झारखण्ड सरकार खान एवं भूतत्व विभाग

पत्रांक:-7/पर्या०प्रदू०(वाद)-19/2018 1427 /राँची दिनांक:- 28.8.19

प्रेषक,

कुमुद सहाय,  
सरकार के संयुक्त सचिव।

सेवा में,

आयुक्त,  
कोल्हान प्रमण्डल।

**विषय :-** DMFT Fund से चाईबासा के रोरो अवस्थित Abandoned Asbestos mines में योजनाओं का कार्यान्वयन DMFT से करने के संबंध में।

**प्रसंग:-** समिति की बैठक की कार्यवाही झापांक-840 दिनांक-26.06.2019, तथा अपर मुख्य सचिव, वन पर्यावरण तथा जलवायु परिवर्तन को भेजे गये पत्रांक-851, दिनांक-28.06.2019

महोदय,

उपर्युक्त विषयक प्रासंगिक पत्र के संबंध में कहना है कि NGT के आदेश के अनुपालन में समिति द्वारा योजनाओं का चयन एवं विभिन्न विभागों को उसके कार्यान्वयन की जिम्मेदारी दिनांक-14.06.2019 को बैठक में लिये गये निर्णय के आलोक में किया गया है। इस विभाग को coir matting in dump area तथा soil capping in dump area का कार्यान्वयन की जिम्मेदारी दी गई है। चूंकि यह विभाग न तो कार्य विभाग के श्रेणी में आता है, न ही इन योजनाओं के कार्यान्वयन के लिए technical expertise तथा न ही कार्यानुभव है तथा जिला खनन पदाधिकारी द्वारा कार्य के execution किसी सक्षम एजेन्सी को निविदा देने हेतु आदेश एवं मार्ग दर्शन की अपेक्षा भी की गई है। अतः इस कार्य के कार्यान्वयन हेतु अन्य किसी कार्य विभाग जिसे इन कार्यों का अनुभव हो से कराने पर निर्णय लिया जा सकता है।

जहाँ तक समिति द्वारा DPR में संनिहित योजनाओं का कार्यान्वयन के खर्च को उपलब्ध DMFT Fund से करने तथा बाद में खर्च की राशि को Recover और Reimburse to DMFT Fund में करने का प्रस्ताव है इस संबंध में खान एवं खनिज (विकास

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एवं विनियमन) संशोधन अधिनियम, 2015 में निहित प्रावधानों के तहत जिला खनिज फाउंडेशन ट्रस्ट का गठन एवं जिला खनिज फाउंडेशन ट्रस्ट नियमावली अधिसूचित है। DMFT के अंतर्गत उपलब्ध निधि के अन्तर्गत PMKKKY के मार्गदर्शन के अनुरूप योजनाओं का चयन/कार्यान्वयन तथा राशि का आवंटन/व्यय हेतु उपायुक्त के अध्यक्षता में गठित DMFT Managing Committee/ Governing Council सक्षम प्राधिकार है। अतः प्रस्तावित योजनाओं का DMFT Fund से करने तथा बाद में खर्च की राशि को Recover और Reimburse to DMFT Fund के लिए उपायुक्त -सह- प्रबंधकीय समिति के अध्यक्ष विधिवत समिति की बैठक में निर्णय ले सकते हैं।

प्रस्ताव पर विभागीय अनुमोदन प्राप्त है।

विश्वासभाजन



28.8.19

(कुमुद सहाय)

सरकार के संयुक्त सचिव

ज्ञापांक:-

1427

/राँची, दिनांक- 28.8.19

प्रतिलिपि- उपायुक्त-सह-अध्यक्ष, प्रबंधकीय समिति, जिला खनिज फाउंडेशन ट्रस्ट को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।



28.8.19

सरकार के संयुक्त सचिव

ज्ञापांक:-

1427

/राँची, दिनांक- 28.8.19

प्रतिलिपि- निदेशक, खान/जिला खनिज पदाधिकारी, चाईबासा को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।



28.8.19

सरकार के संयुक्त सचिव

ज्ञापांक:-

1427

/राँची, दिनांक- 28.8.19

प्रतिलिपि- अपर मुख्य सचिव, वन पर्यावरण एवं जलवायु परिवर्तन विभाग, झारखण्ड, राँची को सादर सूचनार्थ।



28.8.19

सरकार के संयुक्त सचिव

# Annexure - V

Remove Watermark Now

157



## जिला दण्डाधिकारी-सह-उपायुक्त का कार्यालय, पश्चिमी सिंहभूम, चाईबासा।

E-Mail :- dmft.west.singhbhum@gmail.com

(DMFT कोषण)

पत्रांक 471 /DMFT  
दिनांक 22/10/2019

प्रेषक,

उप विकास आयुक्त-सह-  
सदस्य सचिव DMFT,  
पश्चिमी सिंहभूम, चाईबासा।

सेवा में,

सचिव,  
खान एवं भूतत्व विभाग,  
झारखण्ड, राँची।

विषय :-

चाईबासा वन प्रमण्डल के अन्तर्गत रोरो अवस्थित Abandoned Asbestos Mines के संबंध में अघतन प्रविदेदन से अवगत कराने के संबंध में।

महाशय,

उपर्युक्त विषयक, दिनांक 04.10.2019 को डी०एम०एफ०टी० की जिला प्रबन्धकीय समिति की बैठक में चाईबासा वन प्रमण्डल के अन्तर्गत रोरो अवस्थित Abandoned Asbestos Mines एवं उक्त स्थल पर प्रभावित ग्रामीणों के विकास हेतु डी०एम०एफ०टी० फंड से किये जाने हेतु कई योजनाओं को पारित किया गया है। पारित किये गये योजनाओं की विवरणी निम्न है:-

- (1) Coir Mapping in dump area.
- (2) Soil Capping in dump area.
- (3) Barbed wire fencing with R.C.C. around pole around raiyati land where asbestos dump deposited (2.6 km.)
- (4) Guard wall along dump area सक्षम प्राधिकार से अनुमति के उपरांत ही प्रशासनिक स्वीकृति प्रदान की जायेगी, क्योंकि यह योजना लगभग 09 करोड की है)
- (5) Repairing of approach road (Murrum road) including culverts, Causeways etc.
- (6) Trench fencing along forest boundary.
- (7) Display of Boards.
- (8) Plantation in degraded forest in the vicinity.
- (9) Seed Sowing with earth/dung balls.
- (10) Seed spreading in dump area.
- (8) 129 प्रभावित लोगों को जोहार संस्था के सहयोग से स्वास्थ्य जाँच (X-ray, PFT एवं अन्य संबंधित जाँच)जमशेदपुर में कराया गया है जिसमें भारत राशि का संवहन डी०एम०एफ०टी० मद से किया जायेगा।
- (9) इसके अतिरिक्त अन्य योजनाएं आवश्यकतानुसार।  
उपरोक्त के अतिरिक्त निम्न योजनाओं का कार्यान्वयन किया जा रहा है:-
- (क) Abandoned Asbestos Mines के नजदीक अवस्थित बड़ा लागिया पंचायत के स्वास्थ्य उपकेन्द्र को स्वास्थ्य विभाग की ओर से 6 लाख की लागत से Health Wellness Centre में Upgrade किया जा रहा है।
- (ख) BRGF मद से Upgrade होने वाले Health Wellness Centre में 13 लाख की लागत से 4 अतिरिक्त कमरों का निर्माण किया जा रहा है ताकि 12 से 14 स्वास्थ्य कर्मी वहाँ रह सकें एवं Health Wellness Centre का संचालन समुचित एवं सुचारु रूप से किया जा सके।

विश्वासभाजन

उप विकास आयुक्त-सह-